# IN THE HIGH COURT OF MADHYA PRADESH AT INDORE

#### **BEFORE**

### HON'BLE SHRI JUSTICE ALOK AWASTHI

# CIVIL REVISION No. 152 of 2023 HEERALAL DECEASED THROUGH LRS. RAJESH AND OTHERS

# Versus OMPRAKASH AND OTHERS

### **Appearance:**

Shri Prafulla V. Bhagwat, Advocate for the petitioners. Shri Akhil Godha, Advocate for the respondent No.1.

Heard on: 19.08.2025

**Pronounced on: 16.09.2025** 

## **ORDER**

This civil revision under Section 115 of the Code of Civil Procedure, 1908 has been preferred by the petitioners, being aggrieved by the order dated 05.01.2023 passed by the 29th District Judge, Indore (MP) in Execution Case No.1100004/2015, whereby execution application under Order 21 Rule 32 of CPC by which the application for enforcement of the decree filed by the petitioners (decree holders) has been dismissed by the Executing Court, as it was being willfully disobeyed by the respondents/judgment debtors as the identify of the land is not ascertained.

2. Brief facts of the case are that the petitioners/decree holders had instituted an execution before the Additional District Judge, Indore in Civil Suit No.4A/2015 for declaration, permanent and mandatory injunctions in respect of the agricultural land bearing survey No.369/1/1 area 0.699 hectare situated at Village Dakachya, Tehsil Sanwer, District Indore. The respondents were the defendants in the said civil suit. The aforesaid suit was decreed ex-parte on 24.02.2016. Since it was an ex-parte

decree, the respondents preferred an application under Order IX Rule 13 of CPC for setting aside the ex-parte decree before the Trial Court and the Trial Court dismissed the said application vide order dated 29.08.2017 in MCC No.69/2016. The said order was challenged by the respondents in an appeal bearing M.A. No.2608/2017 under Order 43 Rule 1(d) of CPC before this Court and this Court vide order dated 01.11.2018 has also dismissed the aforesaid appeal. Against the said appeal, the respondents have preferred an appeal under Section 96 of CPC against the original judgement and decree dated 28.04.2015 after a delay of 1448 days, which was dismissed vide order dated 02.08.2021 in F.A. No.1306/2019. Vide judgement dated 28.04.2015, the suit was decreed in favour of the plaintiff directing the respondents not to create any obstacles in the way of the petitioners and to remove the "Muram" from the passage of the suit land.

- 3. The decree holder has filed an application before the Executing Court submitting that the judgement debtors have violated the decree of injunction. Prayer was made for issuance of appropriate direction directing the judgement debtors to remove the "Muram" from the passage of the suit land and for punishing them for willful disobedience of the decree. The judgement debtors contested the application by filing their reply but the Executing Court has passed the order by stating that the judgement debtors has no right to interfere with the peaceful possession of the decree holder and directed the decree holder to have legal action for recovery of possession.
- 4. By the impugned order, the execution application preferred by the petitioners had been dismissed by the Executing Court by observing that since the decree in favour of decree holder is for permanent injunction and held that Executing Court does not go beyond the decree and the Executing Court has no right to issue possession warrant in regard to the judgement debtors and has rejected the execution proceedings. Being aggrieved by the aforesaid order, the petitioners/decree holders has preferred this revision on the ground that the order of Executing Court is wrong, illegal and against the settled principles of law. The Executing Court by permitting

the parties to lead evidence and after examining the same had found that the petitioners could not prove that any violation of the injunction order was done by the judgement debtors and accordingly the application under Order 21 Rule 32 of CPC has been rejected. Hence, prays for setting-aside the impugned order passed by the Executing Court. The relevant part of impugned order dated 05.01.2023 reads as under:-.

- "22. प्रमुख में निषय अनुसर वद्यप्रत आजी 369/1/1 वर्दी खुन्च की होन एवं उसेंग रास्त नी होन अभिनिधरित किय है एवं उसरे प्रतिविगग को प्रदेश करने व करवने से निभिध्त क्यि गय है डिमेदर/ओक्क का र्त्क है कि मस्यम/अनवेक द्वरा प्रस्तुत अपेल मैन प्रदेश 0.7 के अभिक्रम में डिमेदर/वर्द की भूमि में उसक रास्त होन खेकर किय है जे कि उल्लंघन को प्रमणित करत है कित हस्तान प्रमण में आजी नंबर 369/1/1 की अवस्थित क बरे में स्थित स्पष्ट नी है। दिनंक 05.03.2021 को प्रतियुत प्रदेश डी.1 प्रस्ता किय गय है जिसेंग हस्तगत प्रमरण में निपदन के कम में कर्रवाही हेतू निस्क तहसैल्वर व्वरा तस्रीलक्षर व्रग प्रमट किय गय है कि वद्यप्रत आजी 369/1/1 वर्व के नम पर दर्ज है। नाश रीट में स्वें नंबर 369/1/1 वर्दी के कब्जे से भिन्न स्थन पर दर्शय गय है जिस करण प्रश्नधेन भूमे क चित्तंकन नी ते पय है। प्रस्त पंचाम प्रदेश डी.03 में भे प्रमट किय गय है कि फिल्ड्क एवं मैंक का मिनन उपलब्ध निश्शित से किय गय व मिनन करने पर पय गय कि प्रस्त फिल्ड्क एवं उपन्ध्य नशसिट में मैंक के भिन्त है। उभयक्षें क मध्य हस्ताम निग्य एवं डिके दिनंक 28.04.15 परित किय जन के पश्वत भी राजस्व न्ययत्य में रीमंकन के संबंध में कर्याहियं लंबित रही हैं जिसमें नयब तहरीवर क्षिप्र व्रर अनुविभगिय अधिक्री को दिये गये प्रतियद्ध प्रदेश पे. 6 में झिक्टर की भूमे में से बर्स्प्रक ग्रस्त निक्राले जने के तथ्य से इंकार करते हुए पंप्राणन ग्रस्त खसा नंबर 368 में होन बत्य ैहा त्रस्पन्नत उभग्नमक्षें के मध्य रीमंबन<sup>े</sup> ओव्हा के संबंध में आर क्लेक्टर के समक्ष प्रस्ता निग्रन में परित अंदेश दिनंक 28.01.20 द्वारा उभयक्षें की निजे भूमि का विधित रीमंकन किय जाने के ओवश प्रदर्श डी.08 द्वारा दिये गये हैं। इस प्रमार उभयोक्षें की भूमि क सैमंकन का मूनभूत विवद है जिसका निशकरण राजस्व न्ययलय से नहीं हो पय है। उक्त रीमंबन के अभव में आजी नंबर 369/1/1 की अवस्थित रुप्ट नी है जिस्के अभव में यह नी मन ज स्प्रत कि मधून/अनवेदक व्रंग जनहूडमार स्थिय निध्यज्ञ के अवेदश का उल्लंबन किय गय है। ओक्स 21 नियम 32 से.पे.से. में स्थर्य निष्धज्ञ के ओक्स के उल्लंबन की आस्प्रक प्रसंतियें के संबंध में मन्नीय क्लिक उच्च न्ययत्य के न्ययस्थंत एच एस शिक्ष्यमे बनम एचएस गधेन्द्र 2012 एस से.से. ऑनम्ब्डन वर्नटक 7356 के विचर में लिय जन समीचेन है जिसमें अभिनिधरित किय है कि
- 7. In the instant case, we are concerned with the execution of the decree for injunction. The above provision contains the expression 'wilful, which means Dannammadevi Cycle Mart, Rabakavi [AIR 1987 Kar 261. this Court has held that deliberate or intentional In Shivamurthy Mahalingappa Kuchanaur v Order 21 Rule 32(1) requires that the person seeking execution of the decree for injunction by detention of the person bound by the decree in civil prison must place materials

before the executing Court as would enable it to conclude that (1) the person bound by the decree was fully aware of the terms of the decree and its binding nature upon him and (2) that person has had an opportunity of obeying such decree but has wilfully Le., consciously and deliberately disobeyed such decree so that it can make an order for his detention as sought for. Thus, the onus of placing the aforesaid materials before the executing Court is on the decree holder. The executing Court cannot make an order for detention of the judgment debtor under Order 21 Rule 32(1) without recording a finding on the basis of the materials to be produced by the person seeking execution of the decree that the judgment debtor though has had an opportunity of obeying the decree has wilfully failed to obey it. Therefore, where the executing Court ordered detention of the judgment debtor in civil prison on the finding that he had wilfully disobeyed the decree for injunction merely on the basis of rival arguments heard by it and not on the basis of any material placed before it by the parties, the order of detention would be invalid.

8. In Kariyappa v. Haladappa [AIR 1989 Kar 163], this Court was considering the meaning of the expression 'wilful disobedience'. It has been held as under:

"Wilfulness connotes a 'deliberate action', conduct moulded by an obstinacy to act consciously disregarding an injunction against such a conduct. For example, in the case of a right of way, the judgment debtor may plead that on a particular day, he had to put up a fence across it to avert a major disaster and not with a view to obstruct the decree holder. He may agree to the removal of the obstruction or agree to provide a convenient alternate pathway to the decree holder, when called upon to do so under Order 21 Rule 32(1) CPC; in such a situation, disobedience cannot be termed as wilful. But the initial onus to place the relevant material for an action against the judgment debtor will be always on the decree holder."

9. It is thus clear that in order to detain the judgment debtor in the civil prison for the disobedience of the decree of injunction, the decree holder has to satisfy that the judgment debtor has wilfully failed to obey the decree despite having had an opportunity of obeying it. 'Wilful' means deliberate or intentional and not accidental or by inadvertence. 'Wilfulness' connotes a deliberate action, conduct, moulded by obstinacy to act consciously disregarding an injunction against such an order. If the disobedience is the result of some compelling circumstances under which it was not possible to comply with the order, it is not

wilful disobedience. The Court under this provision is empowered to order to take away the liberty of an individual and order for detention of the person who violates the order in the civil prison. The said power of the Court is penal in nature. The Court cannot pass an order of detention on suspicion or as a matter of course. There should be a clear proof that the order of disobedience was clear, unambiguous and with full knowledge of the contents of the order, it was wilfully disobeyed. Therefore, the initial onus to place the relevant material for an action against the judgment debtor will always be on the decree holder."

24.हस्तगत प्रमरण में वदग्रस्त आजे के अवस्थित के संबंध में सेमंकन के संबंध में विवद है उसके अभव में यह नहीं मन ज सकत कि मधन/अनवेदक द्वरा जन्बूहकर स्थय निष्धान के अवेदश का उल्लंधन किय गय है। डिक्रीवर द्वरा प्रस्तुत्त मन्त्रीय मध्य उच्च न्ययत्था ग्वलियर पैठ का न्ययद्धंत तेरण सिह बनम इम्मत सिह रिट पिवेशन 5213/2013 निष्य दिनंक 04.08.2017 में बतय गय है कि केबल इस आरंका के अधर पर कि मधन/अनवेदक कब्जे में हस्त्रेप कहे का प्रयस कर रहे हैं अवेदश 21 नियम 32 सी.पी.सी. के प्रवधन लगू नहीं होते हैं। प्रस्तुत न्ययद्धंत हस्त्रगत प्रमरण से मेन नहीं खत है।"

- 5. Though submission has been made by counsel for the petitioners in detail on the question as to whether the decree has been violated by the judgement debtors and as to whether the said fact is proved from the material available on record, but it is noticed that the application of the decree holders has been rejected by the Executing Court primarily on the ground that the same is not maintainable. However, it is submitted that the Court below ought to have taken action against the respondents for violating the decree in terms of Order 21 Rule 32 of CPC.
- 6. On the other hand, learned counsel for the respondents has supported the impugned order and submits that the violation has not been done voluntarily.
- 7. Heard and perused the record.
- 8. In case the judgement debtors violate the injunction decree and forcibly take possession, whether the remedy of the decree holders would be to file application under Order 21 Rule 32 of the CPC, has been emphatically settled by this Court in the case of **Toran Singh Vs. Imrat Singh and other, 2012 (3) M.P.L.J, 385**, in which it has been held in paragraph Nos.12 to 16 as under:-

- "12. A bare perusal of the recommendation shows that the intention was to adopt a wider view to cover prohibitory as well as mandatory injunctions. Interestingly, this recommendation was made by Law Commission even contrary to the views taken by various High Courts before such recommendation. It was felt necessary to include that Explanation in the interest of justice so that decree-holder should not be driven to a separate suit for getting relief in the nature of enforcement of a decree which will ultimately save his time, labour and money. Once the said recommendation is translated in reality by including it in CPC by way of Explanation, the basic question is whether petitioner can succeed on the strength of existing provision, i.e., Order 21 Rule 32 (1) (5), read with Explanation. In the opinion of this Court, the Executing Court has power and jurisdiction to pass any order to see that the decree is enforced and implemented and it is obeyed by the judgment debtor. Even a decree of a permanent prohibitory injunction needs to be enforced as per the said Explanation. If the judgment debtor had gained possession on the decree-holder's property by violating decree, said judgment debtor needs to be expelled by the Executive Court by exercising powers under Order 21 Rule 32 or by exercising inherent powers under Section 151 of CPC.
- 13. In my considered opinion, the Court below has given specific finding regarding allotment of land in favour of the petitioner which had not been cancelled, coupled with the finding that the petitioner is in possession. On the strength of these findings, the permanent injunction was granted with further direction to not to disturb the petitioner from the possession. If contrary to aforesaid judgment and decree, judgment debtor had disturbed and gained possession, it amounts to defeating the decree passed by the Court below. Thus, it has to be held that the judgment debtor forcibly dispossessed the plaintiff in violation of order or injunction and took possession of the property. The Executing Court has ample jurisdiction to prevent the decree being flouted and to do justice to the plaintiff by putting back the plaintiff in possession of the property. This Court finds support from the following judgments:-
- 14. In AIR 1975 Madras 270 (FB), the Full Bench of the High Court held that Order 39 of CPC should not be considered as placing any limit on the scope of inherent power under Section 151, which are wide and not subject to any limitation. Whenever there is any violation of an order or injunction against party, or something has been done in disobedience, it will be the duty of

the Court to put the clock back to set the wrong right and not of the Court will not only be available in such cases, but it is bound to be exercised in that manner in the interest of justice. The same view was taken in Surjit Pal Vs.Prabir Kumar Sun, AIR 1986 Calcutta 220 and Hari Nandan Agrawal and another Vs. S.N. Pandita, AIR 1975 Allahabad 482.

- 15. I will be failing in my duty, if I do not mention that there were conflicting views expressed in various decisions of various High Courts regarding applicability of Order 21 Rule 32 in respect of decrees of prohibitory injunction. Some of the High Courts took a view that sub-rule (5) of Rule 32 of Order 21 cannot be invoked to enforce a decree of prohibitory injunction, while some Courts have taken contrary view. However, the controversy can be said to be put to rest by bringing the explanation below sub-rule (5). The statement of objects and reasons of CPC (Amendment) Act, 2002, makes the position clear that the Explanation to Rule 32 was added on the basis of the report of Law Commission. Thus, the intention of the Parliament and legal mandate is to implement the prohibitory injunctions in execution proceedings.
- 16. On the basis of principles of law laid down by various High Courts, there is no doubt that the Executing Court is not justified in closing the matter about delivery of possession on a hyper technical ground that decree for prohibitory injunction cannot be enforced in the manner prayed by the decree holder. The decision is bad in law and if this decision is permitted to stand, it will lead to a situation of lawlessness and the decree holder will be compelled to file another suit for possession. This is not the intention of Order 21 Rule 32 (5) and the Explanation. The duty of the Court is to see that the inherent powers are exercised when needs to be exercised, otherwise the litigant will loose faith in Courts and they may resort to other illegal short cuts than approaching the Civil Court."
- 9. Thus, when a decree for permanent prohibitory injunction is violated and judgement debtors gain possession of the decree holders' property by violating the decree, the judgement debtors may be expelled by the Executing Court by exercising powers under Order 21 Rule 32 of the CPC. It would not be necessary for the decree holder to take any proceedings for seeking recovery of possession of the property or to institute a fresh suit. The same can very well be done in the proceedings instituted by the decree holders by the Executing Court itself. In the application which had been

filed by the decree holders before the Executing Court, specific prayer was made for directing the judgement debtors for removal of the "Muram" over the suit land. This was upon allegation that the decree for permanent injunction has been violated by them and they have forcibly taken possession of the suit land. Such a relief could very well be granted to the decree holder in exercise of power under Order 21 Rule 32 of the CPC and it would not be necessary for the decree holder to claim only those reliefs which are specifically mentioned therein. If required, demarcation can be done by the revenue authorities by the order of the Trial Court or on an application by any of the party. The decree holder has alleged the violation of decree for permanent injunction by the judgement debtors and has prayed for removal of "Muram" from the suit property. The said application is in fact an application under Order 21 Rule 32 of the CPC claiming the relief which as per the judgement of Toran Singh (supra) can be claimed in such a proceeding. The Executing Court has hence erred in dismissing the application preferred by the decree holder as not maintainable. Disobedience of a decree of injunction is necessary for seeking restitution under Order 21 Rule 32(5). It is well established that an Executing Court cannot go outside or beyond the decree. But the duty of the Executing Court is to give effect to the terms of the decree. Though it has power to interpret the decree, it cannot make a new decree for the parties under the guise of interpretation.

10. After hearing counsel for the parties and on perusal of the record, it is worthwhile to produce Order 21 Rule 32 of CPC, which reads as under:-

### "Order 21 Rule 32 CPC

32. Decree for specific performance for restitution of conjugal rights, or for an injunction. (1) Where the party against whom a decree for the specific performance of a contract, or for restitution of conjugal rights, or for an injunction, has been passed, has had an opportunity of obeying the decree and has wilfully failed to obey it, the decree may be enforced in the case of a decree for restitution of conjugal rights by the attachment of his property or, in the case of a decree for the specific performance of a contract or for an injunction by his detention in the civil prison, or by the attachment of his

property, or by both.

- (2) Where the party against whom a decree for specific performance or for an injunctions been passed is a corporation, the decree may be enforced by the attachment of the property of the corporation or, with the leave of the Court by the detention in the civil prison of the directors or other principal officers thereof, or by both attachment and detention.
- (3) Where any attachment under sub-rule (1) or sub-rule (2) has remained in force for six months if the judgment-debtor has not obeyed the decree and the decree-holder has applied to have the attached property sold, such property may be sold; and out of the proceeds the Court may award to the decree-holder such compensation s it thinks fit, and shall pay the balance (if any) to the judgment-debtor on his application.
- (4) Where the judgment-debtor has obeyed the decree and paid all costs of executing the same which he is bound to pay, or here, at the end of six months from the date of the attachment, no application to have the property sold has been made, or if made has been refused, the attachment shall cease.
- (5) Where a decree for the specific performance of a contract or for an injunction has not been obeyed, the Court may, in lieu of or in addition to all or any of the processes aforesaid, direct that the act required to be done may be done so far as practicable by the decree-holder or some other person appointed by the Court, at the cost of the judgment-debtor, and upon the act being done the expenses incurred may be ascertained in such manner as the Court may direct and may be recovered as if they were included in the decree."
- 11. On perusal of the record, it seems that there is a dispute of demarcation seen at the spot and both the parties are free to approach the Revenue Court for demarcation. It was found that the judgement debtors was directed not to create any hindrance or obstacles over the suit land of the petitioners/decree holders.
- 12. Having regard to the aforesaid and considering the fact that the Executing Court has not duly and properly appreciated the entire arguments before reaching to the conclusion that the petitioners could not establish violation of the decree of permanent injunction by the respondents, I am of the opinion that some error has been committed by the Executing Court in rejecting the said application.

- 13. In view of the foregoing analysis, present revision is diposed of directing the Executing Court to get the demarcation done by the renenue authorities and to decide the issue with regard to the "Murham" whether it was put on the suit land or on any other land, as the impugned order is a clear violation of injuction order.
- 14. Miscellaneous application(s), pending if any, shall stand closed.

(ALOK AWASTHI)
JUDGE

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